

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA
UNSTARRED QUESTION NO. 2397
TO BE ANSWERED ON 01.08.2022**

MINIMUM WAGES

**2397. SHRI KOMATI REDDY VENKAT REDDY:
SHRI MANNE SRINIVAS REDDY:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether the dismantling of labour laws in urban areas has weakened labour departments in view of the facts that there should be strict implementation of minimum wages and further that landless manual labourers in rural India are denied the pitiful Government annual cash transfer of Rs.6,000 given to landowning farmers and also that rural labourers should also be entitled to a similar cash transfer and the schedule of rates for women at MGNREGA projects based on impossibly high productivity rates must be lowered along with the work sites made more worker-friendly;**
- (b) if so, the details thereof and the reasons therefor along with corrective steps being taken by the Government; and**
- (c) whether there is demand that the 'compulsory' woman worker must be recognised and protected by laws and policies that address her issues, while India celebrates the 75th year of Independence and if so, the details thereof and the steps being taken in this regard?**

ANSWER

**MINISTER OF STATE FOR LABOUR AND EMPLOYMENT
(SHRI RAMESWAR TELI)**

(a) to (c): The provisions of the Minimum Wages Act, 1948, are being enforced by the Central Government and the State Governments in their respective jurisdiction. In the Central sphere the enforcement is done through the Inspecting Officers of the Chief Labour Commissioner (Central) commonly designated as Central Industrial Relations Machinery (CIRM) and the compliance in the State Sphere is ensured through the State Enforcement Machinery. The designated inspecting officers conduct regular inspections and in the event of detection of any case of non-payment or underpayment of wages/minimum wages, they direct the employers to make payment of the shortfall of wages. In case of non-compliance, penal

Contd...2/-

provisions prescribed under section 22 of the Minimum Wages Act, 1948, are taken recourse to. The details in regard to enforcement of the minimum wages in the Scheduled employments in the Central Sphere are annexed.

Landholding is the basic eligibility criteria to avail the benefit of the PM-KISAN Scheme. The Scheme aims to provide a payment of Rs. 6000/- per year to be transferred in three equal instalments of Rs. 2000/- each, every four months directly into the bank accounts of eligible landholding farmer families.

Mahatma Gandhi NREGS is a demand driven wage employment programme which provides for the enhancement of livelihood security of the households in rural areas of the country by providing at least one hundred days of guaranteed wage employment in every financial year to every household whose adult members volunteer to do unskilled manual work. There is no gender based discrimination under Mahatma Gandhi NREGS. The Government has been making all efforts for improving the women participation under the Mahatma Gandhi NREGS and for which a separate schedule of rate has been mandated for them with flexible working hours.

As stipulated in the Schedule-II to the National Rural Employment Guarantee Act, 2005, the workers are, inter- alia, provided medical treatment in case of injury caused by accident arising out of and in the course of employment and ex gratia payment on death or permanent disability in the course of employment. Further, the facilities of safe drinking water, shade for children and periods of rest, first-aid box with adequate material for emergency treatment for minor injuries and other health hazards connected with the work being performed are provided at the work site.

Annexure

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (c) OF LOK SABHA UN-STARRED QUESTION No. 2397 FOR 01.08.2022 REGARDING MINIMUM WAGES.

Details of Inspections, Prosecutions and Convictions done under the Minimum Wages Act, 1948

Particulars	No. of Inspections Conducted	No. of Irregularities detected	No. Irregularities Rectified	No. of Prosecutions Launched	No. of Convictions
1	2	3	4	5	6
2019-20	7690	59950	23397	1609	412
2020-21	2114	13949	7566	501	174
2021-22	5022	35983	8726	492	167

Claim cases under Minimum Wages Act, 1948

Year	CLAIMS FILED UNDER MINIMUM WAGES ACT, 1948			
	FILED	DECIDED	AWARDED	No. of WORKERS BENEFITED
1	2	3	4	5
2019-20	3470	754	Rs. 217981002/-	5297
2020-21	3763	1334	Rs. 270202177/-	7631
2021-22	5297	2102	Rs. 177722490/-	7487
